GOVERNMENT OF INDIA SHIPPING LOK SABHA

STARRED QUESTION NO:336 ANSWERED ON:19.03.2015 REVIEW OF NORMS Ram Mohan Naidu Shri Kinjarapu

Will the Minister of SHIPPING be pleased to state:

(a) whether his Ministry has urged the Committee of Secretaries to expeditiously review the current norms and exempt Indian companies with less than 15 per cent of foreign equity from the purview of national security clearance;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the manner in which the government proposes to ensure that the port operators do not use the ports for anti-national activities?

Answer

MINISTER OF SHIPPING (SHRI NITIN JAIRAM GADKARI)

(a)to(c): A statement is laid on the Table of the House.

STATEMENT WITH REFERENCE TO THE PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.336 FOR ANSWER ON 19.3.2015 RAISED BY SHRI RAM MOHAN NAIDU KINJARAPU ON REVIEW OF NORMS

(a): No, Madam.

(b): Does not arise.

(c): Under the existing security clearance guidelines for port and dredging projects, private firms including foreign firms are considered for award of port projects in Major Ports for development, operation and maintenance of port infrastructure and facilities on Public Private Partnership (PPP) basis as also for dredging contracts only after they are cleared from security angle by the Ministry of Shipping based on inputs received from security agencies. Private parties who have been awarded such contracts in Major Ports are required to obtain security clearance for engagement of contractors by them for undertaking project related activities. If any private port operator in a PPP project engages or knowingly allows any of its employees, agents, contractors or representatives to engage in any unlawful/prohibited activity, the concession agreement between the private port operator and the port authority is liable to be terminated. All Maritime State Governments/Union Territories have been advised to seek necessary security clearance for new projects being developed by them directly by applying to the Ministry of Home Affairs which then coordinates with other security agencies to get security-related inputs on bidders of the projects in non-major ports.